

(2008) 01 JH CK 0024
In the Jharkhand High Court

Palindra Mehra

APPELLANT

Vs

State of Bihar (Now Jharkhand) and Others

RESPONDENT

Date of Decision : 29-01-2008

Acts Referred:

Citation : (2008) 1 JCR 626

Hon'ble Judges : Amareshwar Sahay, J

Bench : Single Bench

Judgement

Amareshwar Sahay, J.—Heard the counsel for the parties.

The petitioner is posted as Deputy Registrar, Cooperative Society of the State of Jharkhand. His grievance is that by issue of Annexure-10 dated 13th July 2002, several other persons, who are junior to the petitioner, have been given senior selection grade but for no thyme and reason the petitioner has not been provided with such benefit of senior selection grade in spite of the fact that he is otherwise eligible for the said senior selection grade.

2. A counter affidavit has been filed on behalf of the State of Bihar in which it is stated that since vigilance clearance has not been received with regard to the petitioner, the matter for promotion of the petitioner to the senior selection grade could not proceed. In spite of several adjournments the State of Jharkhand has not come forward with any counter affidavit.

3. This writ application is of the year 2002 and since then six years has already been passed and, therefore with the consent of the parties, this writ application is being disposed of at this stage itself without waiting for the counter affidavit from the State of Jharkhand by giving liberty to the petitioner to file a fresh representation before the Secretary, Department of Co-operative, Government of Jharkhand stating in detail abut his claim and grievance alongwith supporting documents, if any, within a period of four weeks from today. If such a representation is filed by the petitioner within the said period of four weeks, the Secretary, Department of Cooperative, Government of Jharkhand, shall consider

the claim of the petitioner in its right perspective and take a decision in the matter and pass a reasoned order in accordance with law within a period of eight weeks from the date of filing of such representation.

With these observations and directions, this writ application is disposed of.